

Form DRR

Return to be filed by the Domestic Custodian who has arranged issue/transfer of Depository Receipts

Instructions: The Form should be completed and submitted by the Domestic Custodian to the Reserve Bank of India, Foreign Exchange Department, Foreign Investment Division, Central Office, Mumbai.

1. Name of the Domestic Custodian :
2. Address of the Domestic Custodian:
3. Details of the Security:
4. Details of the issuer of the security
5. Activity of the issuer of security (please give the NIC Code of the activity in which the company is predominantly engaged)¹
6. Whether sponsored or unsponsored
7. If sponsored, name and address of the sponsorer.
8. Name and address of the Lead Manager/ Investment/Merchant Banker

¹ In terms of [AP \(DIR Series\) Circular No 5 dated July 17, 2014](#), NIC 2008 codes may be reported

9. Name and address of the Sub-Managers to the issue
10. Details of FIPB approval (If foreign investment in the company is subject to FIPB approval)
11. Whether any overall sectoral cap for foreign investment is applicable. If yes, please give details.
12. If the issue of DR increases the equity capital of the company or is sponsored by the company:

Details of the Equity Capital

	<u>Before Issue</u>	<u>After Issue</u>
(a) Authorised Capital		
(b) Issued and Paid-up Capital		
(i) Held by persons Resident in India		
(ii) Held by foreign investors other than FIIs/NRIs/PIOs/ OCBs (a list of foreign investors holding more than 10 percent of the paid-up capital and number of shares held by each of them should be furnished)		
(iii) Held by NRIs/PIOs		
(iv) Held by FIIs/QFIs/registered FPIs		
Total Equity held by non-residents		
(c) Percentage of equity held by non-residents to total paid-up capital		
(d) Details of repatriation/utilisation of the proceeds		

13. Number of DRs issued
14. Ratio of DRs to underlying securities
15. Whether funds are kept abroad. If yes, name and address of the bank
16. Whether the DR is listed/traded on an International Exchange or trading platform. If so, details of the exchange/trading platform.

Name of Stock Exchange

Date of commencement of trading

17. The date on which DRs issue was launched

Certified that all the conditions laid down by Government of India and Reserve Bank of India have been complied with.

Sd/-
Chartered Accountant

Sd/-
Authorised Signatory of
the Company